## BEFORE THE ADJUDICATING OFFICER SECURITIES AND EXCHANGE BOARD OF INDIA

CORRIGENDUM ORDER [UNDER RULE 5(5) OF SEBI (PROCEDURE FOR HOLDING INQUIRY AND IMPOSING PENALTIES) RULES, 1995]

TO

[ADJUDICATION ORDER NO. PM/NR/2021-22/12222-12223 Dated June 14, 2021]

Whereas, an Adjudication Order No. PM/NR/2021-22/12222-12223 dated June 14, 2021 (hereinafter referred to as 'Order'), has been passed against Venkata Radhakrishnan and Malathi Radhakrishnan in the matter of inspection of Six debt schemes of Franklin Templeton Mutual Fund.

And whereas in paragraph 19 of the said Order, inadvertently a typographical error, which is apparent on the face of record on such order has occurred. To rectify such error in the Order, it is ordered that the last line of the said paragraph 19 wherein it was mentioned that – "Therefore, I find merit in the arguments put forth by the Noticees in this regard." shall now be read as "Therefore, I find no merit in the arguments put forth by the Noticees in this regard."

The other contents of the Adjudication Order No. PM/NR/2021-22/12222-12223 dated June 14, 2021 shall remain unchanged.

A copy of this corrigendum shall be sent to the Noticees in the aforesaid Order and also to SEBI.

Date: 15 June 2021 PRASANTA MAHAPATRA
Place: Mumbai ADJUDICATING OFFICER